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Date: 24/08/2025

Ram Dan Damani Vs Hari Das Damini

Court: Calcutta High Court

Date of Decision: Jan. 19, 1926

Acts Referred: Criminal Procedure Code, 1898 (CrPC) â€" Section 517

Penal Code, 1860 (IPC) â€" Section 420

Citation: AIR 1926 Cal 1048: 95 Ind. Cas. 933

Hon'ble Judges: Mukerji, J; Chotzner, J

Bench: Division Bench

Judgement

Chotzner, J.

This is a Rule calling upon the Chief Presidency Magistrate and the opposite party to show cause why the order purporting to

have been made u/s 517, Cr. P.C., directing certain tins of ghee which were found in the possession of the petitioner and which were ordered by

the learned Magistrate to be made over to the opposite party should not be set aside.

2. It appears from the petition that the opposite party who was the complainant in the case lodged a complaint against the petitioner u/s 420, Indian

Penal Code, charging him with having cheated him in respect of 26 tins of ghee. On search warrant being issued, the ghee was found in the

petitioner"s shop. The defence put forward by the petitioner was in these terms: ""I had dealings with the complainant and whenever I took any

goods I paid cash for them. I never took so many as 26 tins. The goods recovered by the Police were bought from the complainant by me. These

were bought at different times during three months. There are four or five tins of ghee bought from the complainant still lying at my shop. Some

have been sold. This case was instituted on my refusal to pay Rs. 290 to the complainant which he demanded for giving evidence in a case in which

I was the complainant."" The learned Presidency Magistrate acquitted the accused petitioner u/s 258, Cr. P.C. In his order he says:--""The accused

admits that the property before the Court was found in his shop. He is not able to show that he ever paid for it. I am inclined to think he has not yet

paid for the property. I, therefore, direct that the property be made over to the complainant u/s 517, Cr. P. C." The Rule was obtained on the first

and second grounds stated in the petition which are that the order for return of goods is bad in law and that the learned Magistrate having acquitted

the accused had no jurisdiction to pass the order complained of,"" It seems plain that the petitioner is entitled to succeed. If the learned Magistrate

had found the petitioner guilty of the" offence of cheating, it would follow as the necessary result of that finding that the ghee discovered in the

possession of the accused should be restored to its lawful owner, namely, the complainant. The Magistrate has not found him guilty; on the

contrary by his order of acquittal he clearly holds that the criminal liability of the" petitioner has not been established, and, therefore, in our

judgment Section 517 has not been properly applied by the Magistrate. In our opinion the proper order which the Magistrate should have made

was that, the goods should remain in the possession of the person in whose, custody they were found. The Rule must, therefore, be made absolute

and the order of the learned Presidency Magistrate be set aside.

Mukerji, J.

I agree.